

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
 VIJAYGROUP REALTY LLP**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Vijaygroup Realty LLP
2. Date of incorporation of corporate debtor	11/09/2013
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-7602
5. Address of the registered office and principal office (if any) of corporate debtor	205, Marine Chambers, 2nd Floor 43, New Marine Lines, Churchgate Mumbai Mumbai City MH 400020
6. Insolvency commencement date in respect of corporate debtor	04/08/2021 (Date of receipt of Order 13/08/2021 by Interim Resolution Professional).
7. Estimated date of closure of insolvency resolution process	09/02/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	CS Anish Gupta Registration No: IBBI/IPA-002/IP-N00285/2017-18/10843
9. Address and e-mail of the interim resolution professional, as registered with the Board	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Email: anish@csanishgupta.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Mobile No: 9821099720 Email: ip@csanishgupta.com
11. Last date for submission of claims	27/08/2021 (i.e. 14 days from the date of receipt of order to the Interim Resolution Professional.)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html As in 10 above, Please refer Note no. 1 for applicable form.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Vijaygroup Realty LLP** on 04/08/2021 (order received on 13th August, 2021).



The creditors of **Vijaygroup Realty LLP** are hereby called upon to submit their claims with proof on or before 27/08/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not applicable.

Note 1:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C-for claims by Financial Creditors

Form CA – Claim from Financial Creditors in a class

Form D-for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/08/2021

Place: Mumbai

Anish Gupta
Interim Resolution Professional

